

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1235 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Aadil Hassan Malik  
S/O Ghulam Hassan Malik  
R/O Soibugh, Bonpora, Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-672/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

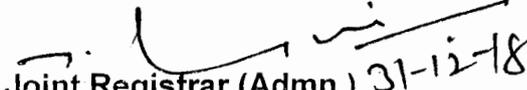
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49926-31/18 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Aadil Hassan Malik, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1234 Dated: 01/01/2018

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Akshay Gandotra**

**S/O Ajay K. Gandotra**

**R/O 216, Sector-1, Lane-2, Adarsh Enclave Ext. Trikuta Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-673/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

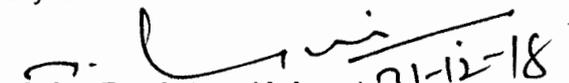
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 49319-24/28 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Akshay Gandotra, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

3  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1236 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Arif Mohd Paray**  
**S/O Nazir Ahmad Paray**  
**R/O Archanderhame Magam, Pattan, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-674/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*M. Yasin*  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49932-37/4 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Arif Mohd Paray, Advocate**

.....for information and necessary action.

*M. Yasin*  
Joint Registrar (Admn.) 31-12-18  
*M. Yasin*  
31/12

4  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1237 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Aasia Yousuf**  
**D/O Mohd Yousuf Koka**  
**R/O Herpora, near Masjid, Sherif, Bugam, Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-675/2018 in the roll of Advocate maintained by this Registry.

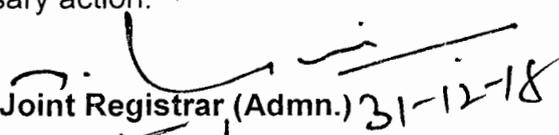
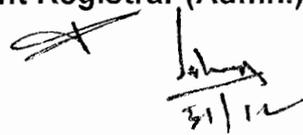
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49938-43/LP Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kulgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Aasia Yousuf, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  


5  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1238 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Arshad Ahmad  
S/O Ali Mohd  
R/O Chambi Trar, Simbal, Koteranka, Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-676/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

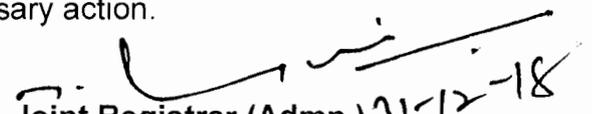
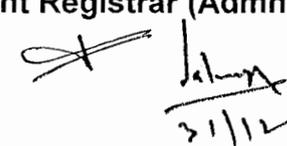
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49944-49/LR Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Arshad Ahmad, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

6  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1239 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Azaz Ahmed**  
**S/O Toofiq Ahmed**  
**R/O Habib Nagar, P/O Samote, Surankote, Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-677/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49950-55/2P Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Azaz Ahmed, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

7

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1240 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Ajay Sharma**  
**S/O Kulbhushan Sharma**  
**R/O Manwah, Bhaderwah, Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-678/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 4986-61/LP Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bhaderwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ajay Sharma, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

8  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

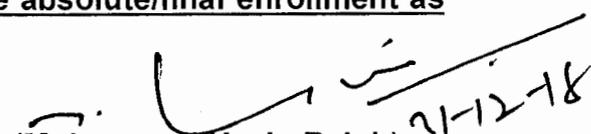
No: 1241 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Anoop Singh**  
**S/O Kulbir Singh**  
**R/O Village Loudhva, P/O Khaned, P/S Basantgarh (Ramnagar),**  
**Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-679/2018 in the roll of Advocate maintained by this Registry.

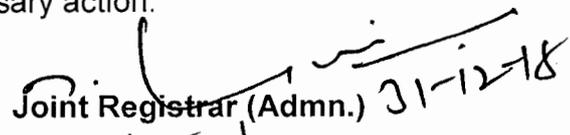
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49962-67 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Udhmapur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Anoop Singh, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

9  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1242 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Amit Khajuria**  
**S/O Rajinder Khajuria**  
**R/O H.No.151, W.No.6, Bari Brahman near Dogra Law College, Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-680/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

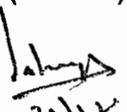
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49968-73/218 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Amit Khajuria, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

10  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

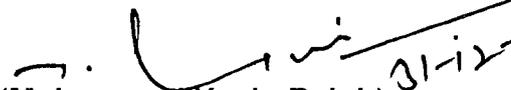
No: 1243 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Abhay Raina**  
**S/O Ashok Kumar Raina**  
**R/O Village Sui P.O Police Line, Tehsil & Distt. Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-681/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

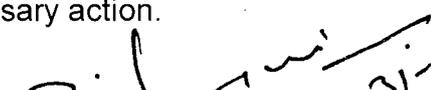
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49974-79/L Dated: 01/01/2019 #

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abhay Raina, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
#  
  
31/12

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1244 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Aryavir Singh  
S/O Joginder Singh  
R/O Jandrah, Dansal, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-682/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49980-85/LP Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Aryavir Singh, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

12

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1245 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Ashok Kumar**  
**S/O Hem Raj**  
**R/O Sarsoo P/O Kandal, Ram Nagar, Distt. Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-683/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49786-91/LP Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ashok Kumar, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18  
31/12

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT****NOTIFICATION**No: 1246 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Amandeep Singh****S/O Avtar Singh****R/O H.No.4599, Karam Niwas, Rani talab, Digiana Road, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-684/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49992-97/EP Dated: 01/01/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Amandeep Singh, Advocate**

.....for information and necessary action.

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

14  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1247 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Ankita**

**D/O Dayal Singh**

**R/O Village Chak Sajjan, Tehsil & Distt. Kathua**

**A/P PWD Colony, W.No.1, Kathua, Govt. Quarter Type-1, No.1, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-685/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 49998-50003 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ankita, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

18

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1248 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Avinash Mahajan**  
**S/O Vijay Kumar Gupta**  
**R/O Near Higher Secondary School (Govt.) Garhi, Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-686/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50004-9/2/P Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Avinash Mahajan, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

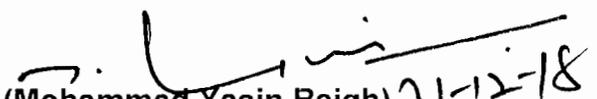
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT****NOTIFICATION**No: 1249 Dated: 01/01/2019It is hereby notified that vide High Court Order dated 29.12.2018**Mr. Ashish Kumar  
S/O Ajit Kumar  
R/O Chak Sona Noopa, Janglote Morh, Kalibari, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-687/2018 in the roll of Advocate maintained by this Registry.

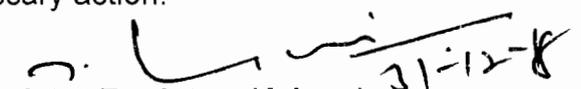
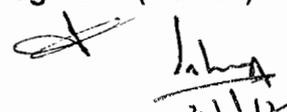
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 500/0-15/CP Dated: 01/01/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ashish Kumar, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1250 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Aman Paul Singh**  
**S/O Rajinder Singh**  
**R/O H.No.689, Ashok Nagar, Satwari, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-688/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

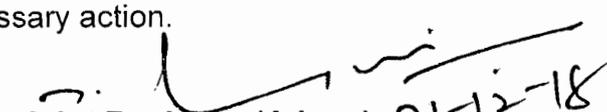
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.) 31-12-18

No: 50016-21/12/P Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Aman Paul Singh, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT****NOTIFICATION**No: 1251 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Abhinav Singh Sambyal  
S/O Surendra Singh  
R/O netar Kothian, Barnai, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-689/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: SO 022-27/18 Dated: 01/01/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abhinav Singh Sambyal, Advocate**  
.....for information and necessary action.

Joint Registrar (Admn.)

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1252 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Aditya Raina**

**S/O Raj Kumar**

**R/O Badyal brahmna, Ram Nagar Basti, R.S. Pura, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-690/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

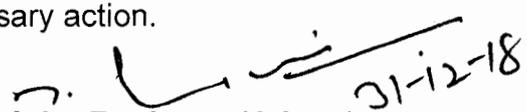
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50028-33/10 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Aditya Raina, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

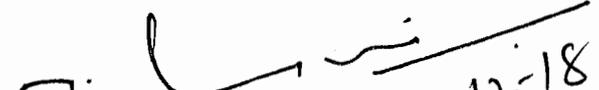
No: 1253 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Anil Singh**  
**S/O Parbhakar Singh**  
**R/O Kot near Panchyat Ghar, Tehsil Bhalwal, Distt.Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-691/2018 in the roll of Advocate maintained by this Registry.

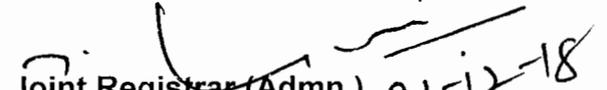
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: S0034-39/18 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Anil Singh, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1254 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Alisha Sharma**  
**D/O Arun Kumar**  
**R/o Hiran Nagar, Pheru Chack Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-692/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50040-45/LM Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Alisha Sharma, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1255 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Ashutosh Sharma**

**S/O Pitamber Swami**

**R/O Ward No.9 Parliawan near Satya Narayan Mandir Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-693/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50046-51/12 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ashutosh Sharma, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

3  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1256 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Aniruddh Sharma**  
**S/O Rajneesh Chander Sharma**  
**R/O H.No.1/111 Vikas Nagar Sarwal Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-694/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50052-57/21 Dated: 01/1/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Aniruddh Sharma , Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

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24

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1257 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Barinder Kumar**  
**S/O Bahadur Chand**  
**R/O Village Bachyal, P.O Paryal, Tehsil Marh, Distt. Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-695/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50058-63/14 Dated: 01/01/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Barinder Kumar, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

25

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1258 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Bhavna Sharma**  
**D/O Surjeet Kumar**  
**R/O Bhajwal Post Office Banpura Tehsil Sunderbani Rajouri**  
**A/P Govt Qtr No.144, Poonch House Talab Tillo Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-696/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

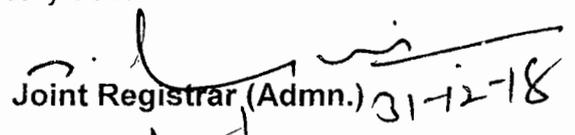
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50064-69/L-P Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri/Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Bhavna Sharma, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1259 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Bharath Sharma**  
**S/O Rakesh Kumar Sharma**  
**R/O 42-B/D, green Belt Gandhi Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-697/2018 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

*(Signature)*  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)  
31-12-18

No: 50070-75/12 Dated: 01/01/2019

*(Signature)*  
31/12

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Bharath Sharma, Advocate**

.....for information and necessary action.

*(Signature)*  
Joint Registrar (Admn.)  
31-12-18

27A

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

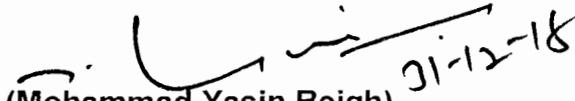
No: 1260 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Chander Dev Manhas**  
S/O Sher Singh  
R/OH.No.537, Nasib Nagar, Janipur, North, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-698/2018 in the roll of Advocate maintained by this Registry.

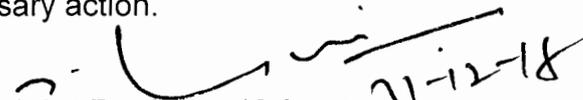
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.) 31-12-18

No: 50076-81/L.P Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court, Bar Association, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Chander Dev Manhas, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

29

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1261 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Dharamvir Khajuria**  
**S/O Mukand Lal Khajuria**  
**R/O Lower Gadi Garh, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-699/2018 in the roll of Advocate maintained by this Registry.

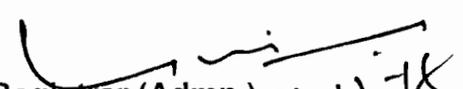
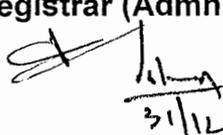
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50082-87/L Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Dharamvir Khajuria, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1262 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Deepak Sharma**  
**S/O Baldev Raj Sharma**  
**R/O Mandlik Bhawan, 412-C, Jeevan Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-700/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50088-93/2018 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Deepak Sharma, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
31/12

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1263 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Dheeraj Sharma**

**S/O Yash Pal Sharma**

**R/O Hira Chak P/O Halqa near Mandir, Tehsil Marh, Distt. Jammu**

**A/P R.K. Vihar Udheywalla, Lane No.1, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-701/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50894-99/12 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Dheeraj Sharma, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

31

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1264 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

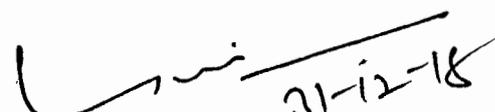
**Mr. Deepak Kumar**

**S/O Subash Chander**

**R/O H.No.145, Ambika Vihar, Kabir Colony, Gole Gujral, Extension, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-702/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

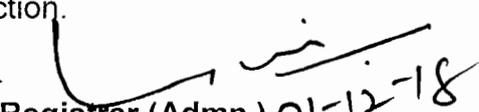
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50100-S/LP Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Deepak Kumar, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT****NOTIFICATION**No: 1265 Dated: 01/01/2019It is hereby notified that vide High Court Order dated 29.12.2018**Mr. Fahad Nisar Khan****S/O Nisar Ahmad Khan****R/O New Colony, Badoo Badg Khanyar, Hurairian Masjid, H.No.59, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-703/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50/06-11/L.P Dated: 01/01/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammur for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Fahad Nisar Khan, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

33

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1267 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Furkan Ul Haq War**  
**S/O Abdul Rashid War**  
**R/O Kultura, War Mohalla Langate, Kupwara**

has been admitted and enrolled as an Advocate on the roils of Jammu and Kashmir Bar Council provisionaliy for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-704/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50156-61/28 Dated: 01/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupwara.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Furkan Ul Haq War, Advocate**  
.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

34

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1381 Dated: 04-01-2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Farah Kabir Manhas**  
**D/O Kabir Ahmed Manhas**  
**R/O Surankote, W.No.2, Poonch**  
**A/P Lane No.4, H.No.5, Firdosabad, Sunjwan, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-705/2018 in the roll of Advocate maintained by this Registry.

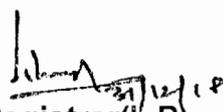
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(S. Jatinder Singh)  
Assistant Registrar(L.P)

No: 51180-25/LP Dated: 04-01-2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammur for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Farah Kabir Manhas, Advocate**  
.....for information and necessary action.

  
Assistant Registrar(L.P)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

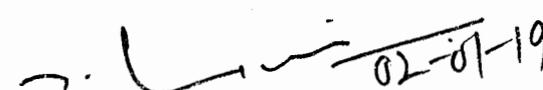
No: 1350 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated .12.2018

**Mr. Fahad Hussain**  
**S/O Sajid Hussain**  
**R/O H.No.21, Lane No.7, Vidhata Nagar, Bathindi, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-706/2018 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

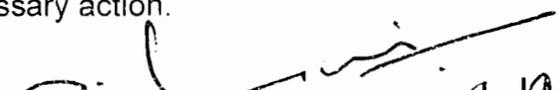
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50865-70/C.P Dated: 03/01/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Fahad Hussain, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

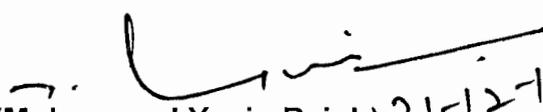
No: 1335 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

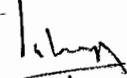
**Ms. Gazala Yasmeeen**  
**D/O Ashiq Hussain**  
**R/O Village Behrote, Khablan, Thannamandi, Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-707/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

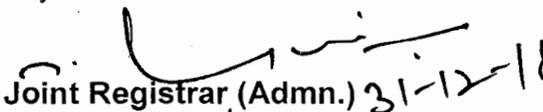
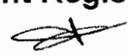
No: 50587-92/18 Dated: 02/01/2019

  
31/12

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Gazala Yasmeeen, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

37

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

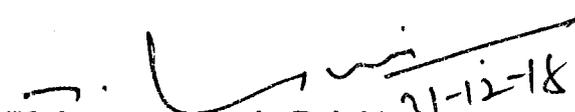
No: 1334 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Gaurav Sadotra**  
S/O Khem Raj Sharma  
R/O H.No.42, PVT Sector-3, Channi Himmat, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-708/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

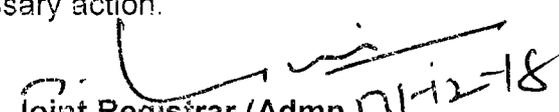
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50581-86/2-19 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Mr. Gaurav Sadotra, Advocate

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

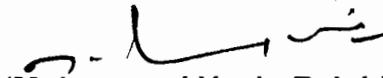
No: 1340 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Gagandeep Kour**  
**D/O Charanjeet Singh**  
**R/O Ward No.3 near Dream Land Park, Krishan Marg, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-709/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

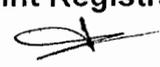
  
(Mohammad Yasin Beigh) 02-01-19  
Joint Registrar (Admn.)

No: 50618-23/2P Dated: 02/01/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Gagandeep Kour, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 02-01-19  
  
2/1/19

39

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

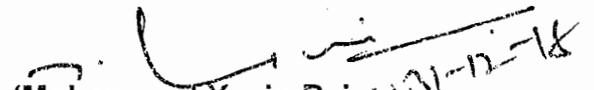
No: 1276 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Humaira Shafi**  
**D/O Mohd Shafi**  
**R/O Rajbagh near Honda Lane Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-710/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

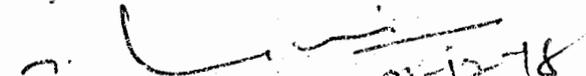
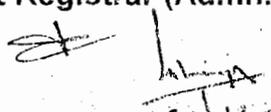
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50213-18/11 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Humaira Shafi, Advocate**

..... for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

40  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1333 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Harsh Sharma**  
**S/O Tirath Ram**  
**R/O W.No.5, near Co-operative Bank, Batote, Ramban**  
**A/P Chari Swail near Railway Station, Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-711/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: SO 575-80/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Harsh Sharma, Advocate**  
.....for information and necessary action.

Joint Registrar (Admn.)

41

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1332 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Himani Jamwal**  
**D/O Chander Dev Singh Jamwal**  
**R/O H.No.105, Gorkha Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-712/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

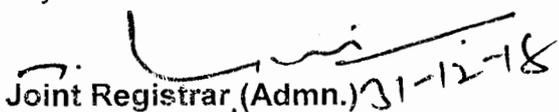
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50569-74/48 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Himani Jamwal, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

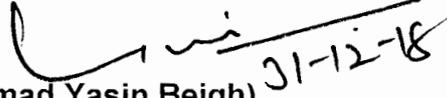
No: 1331 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Ikna Javed**  
**D/O Javed Iqbal**  
**R/O Near Post office, Malipath, Kishtwar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-713/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

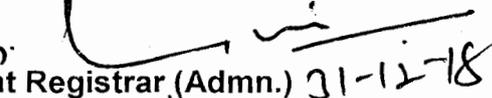
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50563-68/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kishtwar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ikna Javed, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

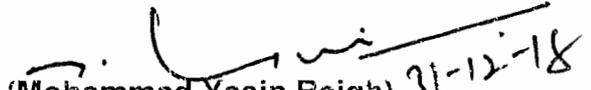
No: 1330 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Indu Devi Sharma**  
**D/O Jia Lal Sharma**  
**R/O Ugad, Distt. Doda**  
**A/P215G, Ram Vihar, Old Janipur, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-714/2018 in the roll of Advocate maintained by this Registry.

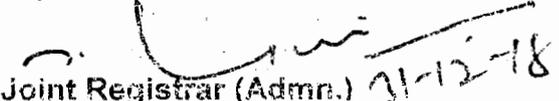
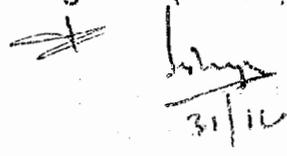
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50557-62/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Bhandarwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bhandarwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Indu Devi Sharma, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1329 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Ishrat Jan**  
D/O Ab Hamid Wani  
R/O Umerhair, Buchpora, Umanabad Colony, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-715/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50551-5641 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ishrat Jan, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

45

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1328 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Jahadul Islam**  
**D/O Abdul Rahid Sheikh**  
**R/O Ajar Bandipora, Zargar Mohalla, Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-716/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

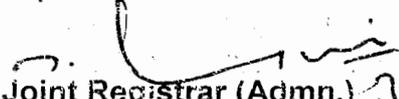
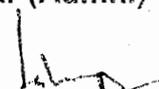
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50545-50/2P Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bandipora.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Jahadul Islam, Advocate**

..... for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1327 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Jugal Kishore Verma**  
S/O Behari Lal Verma  
R/O-Village Sunail, Akhnoor, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-717/2018 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50539-44/CP Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Jugal Kishore Verma, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

47

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1326 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Jyotika Thakur**  
D/O Balbir Singh  
R/O Vill. Muthlal (Alinibass) Teh. Ukhral, Distt. Ramban  
A/P H.No.62, Sec.4, Pamposh Colony, Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-718/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

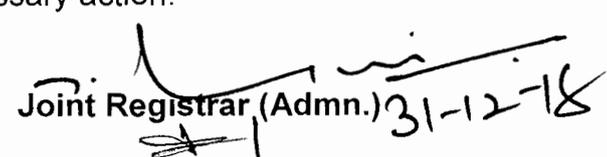
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50533-38/CP Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Jyotika Thakur, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

48

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1324 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Jatin Singh**  
S/O Gurvinder Singh  
R/O Q.No.11, New Plot, Sarwal, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-719/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

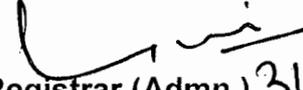
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)  
31-12-18

No: 50521-26/21 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Jatin Singh, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)  
31-12-18

49

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

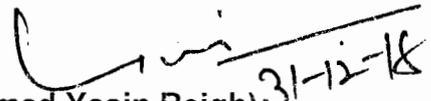
No: 1323 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Kawsar Iqbal Dar**  
**S/O Abdul Khaliq Dar**  
**R/O Jagerpora, Handwara, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-720/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

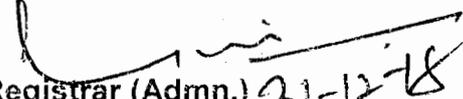
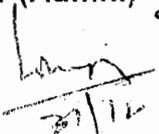
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50515-20/12/P Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupwara.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Kawsar Iqbal Dar, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

50

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1325 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Kajal Parihar**  
**D/O Sharwan Kumar**  
**R/O Village Matta, Kishtwar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-721/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50527-32/4/B Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kishtwar
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Kajal Parihar, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

51

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 201271 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Karan Nagpal**  
S/O Kamal Nagpal

R/O H.No.128, Sec-4, Extn. Near Garden Estate, Trikuta Nagar, Jammu  
A/P G/O Sh. Ramesh Chander Salotra JMC 15, Gurah Bakshi Nagar,  
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-722/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50182-872/1 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Karan Nagpal, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

52

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1272 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Kshitij Spolia**  
**S/O Kuldeep Kumar Sopolia**  
**R/O Dher Phinter, Tehsil Bilawar, Distt. Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-723/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

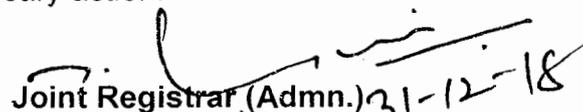
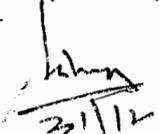
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50188-93/1/1 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Kshitiz Spolia, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

53

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

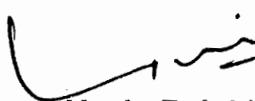
No: 1273 Dated: 02/02/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Kuldeep Singh Bhau**  
S/O Balwant Singh  
R/O 30-B, Bhawani Nagar, Talab Tillo, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-724/2018 in the roll of Advocate maintained by this Registry.

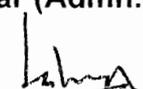
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-2018  
Joint Registrar (Admn.)

No: \_\_\_\_\_ Dated: \_\_\_\_\_

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Kuldeep Singh Bhau, Advocate**  
..... for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

34

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1274 Dated: 01/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Keshav Kumar**  
**S/O Jagdish Raj**  
**R/O Village Tarf Pami, Tehsil Hira Nagar, Distt. Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-725/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

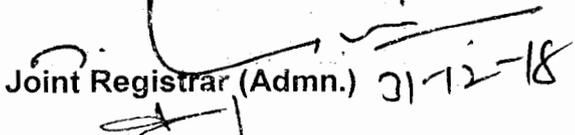
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: S0200-5/21P Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Keshav Kumar, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  


55  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 1275 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Lakshay Badyal**  
S/O Munshi Ram Badyal  
R/O Village Naki, P.O Sundla, Tehsil Majalga, Udhampur  
A/P H.No.362, Sector-3, gangyal Garden, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-726/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50206-12/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Udhampur/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Lakshay Badyal, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

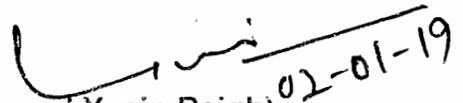
No: 1313 Dated: 02/11/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Mubashir Vikar Rather**  
S/O Vikar Ahmad Rather,  
R/O Gundi Mancher, Lolab, Bismillah Colony, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-727/2018 in the roll of Advocate maintained by this Registry.

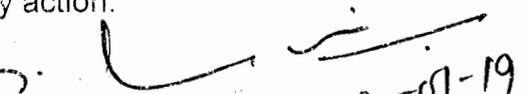
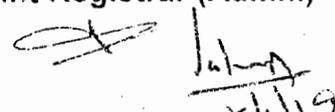
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 02-01-19  
Joint Registrar (Admn.)

No: 50446-51/EP Dated: 02/11/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupwara.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mubashir Vikar Rather, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 02-01-19  
  
2/11/19

57

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1277 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Mehak Jan**  
**D/O Irshad Ahmad Khan**  
**R/O Bazar Batmalloo near Dobhi Masjid, Khas, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-728/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

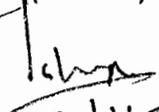
  
(Mohammad Yasin Beigh) 31-12-2018  
Joint Registrar (Admn.)

No: 50217-22/LP Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Mehak Jan, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-2018  
  
31/12

58

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

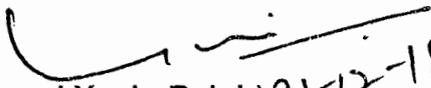
No: 1339 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Mahwish Sharief**  
**D/O Mohammad Sharief**  
**R/O Habak Naseem Bagh, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-729/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

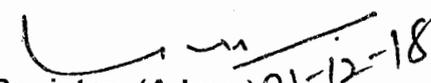
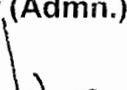
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 506/2-12/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Mahwish Sharief, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

59  
**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1237 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Maqsood Ahmed**

**S/O Hakim Din**

**R/O Village Draba, Tehsil Surankote, Distt. Poonch**

**A/P Nowabad Sunjwan Road near India Cake House, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-730/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50599-605/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Maqsood Ahmed, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

60

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1336 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Musharraf Farooq**  
**S/O Mohammad Farooq**  
**R/O H.No.F-47, Ustad Mohalla, Jammu**

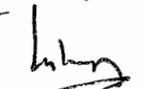
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-731/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

31-12-2018

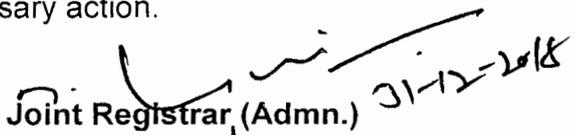
No: 50593-98/LP Dated: 02/01/2019

  
31/12

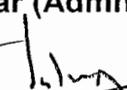
**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Musharraf Farooq, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

31-12-2018

  
31/12

61

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1373 Dated: 04/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Mohd Inzamam Mir**  
**S/O Mohd Arshad Mir**  
**R/O W.No.3, Batote, Mir Mohalla, Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-732/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

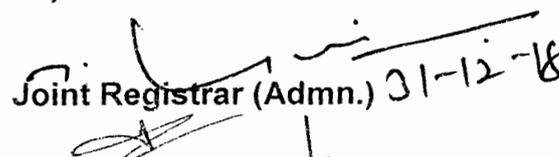
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 51076-81/18 Dated: 04-01-2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Inzamam Mir, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

62

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1376 Dated: 04/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Mishi Khanam**  
**D/O Ibrahim**  
**R/O Ward No.2, Nagri Road, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-733/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

31-12-18  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 51094-99/17 Dated: 04/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Mishi Khanam, Advocate**  
..... for information and necessary action.

Joint Registrar (Admn.) 31-12-18  
31/12

63

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1375 Dated: 04/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Mohd Irfan Khan**  
**S/O Abdur Razak Khan**  
**R/O Salwah, Mendhar, Distt. Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-734/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 51088-93/2018 Dated: 04/01/2019 →

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Irfan Khan, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

64

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1374 Dated: 04/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Monika Sharma**

**D/O Rajinder Kumar Sharma**

**R/O H.No.94, Lane No.4, Vijay Nagar, Talab Tillo, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-735/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

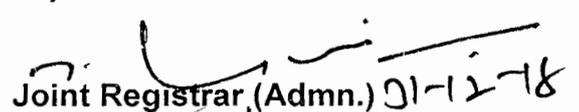
  
(Mohammad Yasin Beigh) 01-12-18  
Joint Registrar (Admn.)

No: 51082-87/A Dated: 04/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Monika Sharma, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 01-12-18

65

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

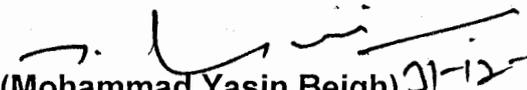
No: 1372 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Mohmad Ashraf**  
**S/O Peer Saif Din**  
**R/O Ikhraj Pora, Jawahar Nagar, Ikhraj Pora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-736/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

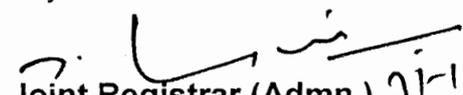
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: S/037-42/LR Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohmad Ashraf, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

66

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1382 Dated: 04/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

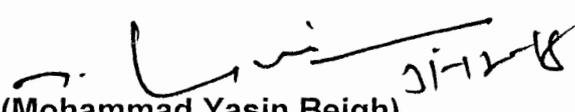
**Ms. Meenu Padha**

**D/O Mahesh Padha**

**R/O Villahe Battal, Tehsil Bajalta, Distt. Udhampur, A/P H.No.216, Dhavan Niwas, Mohalla Bhartiyo Opp. Jaihind Bakery, Raghunath Bazar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-737/2018 in the roll of Advocate maintained by this Registry.

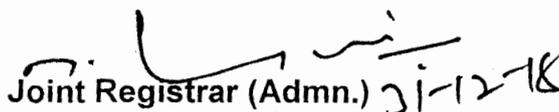
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 51191-96/2P Dated: 04/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Udhampur/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Meenu Padha, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

67

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1371 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Nikhil Narayan Sharma**  
**S/O Ashwani Kumar Sharma**  
**R/O H.No.325, Sector-G, sainik Colony, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-738/2018 in the roll of Advocate maintained by this Registry.

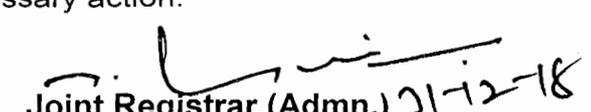
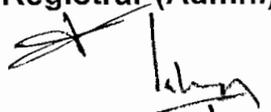
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 21-12-18  
Joint Registrar (Admn.)

No: S1019-24/18 Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu..
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Nikhil Narayan Sharma, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 21-12-18  
  
31/12

68

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

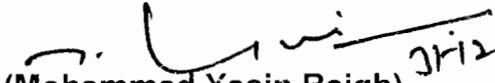
No: 1370 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Niaz Ahmed Wani**  
**S/O Ghulam Hussain Wani**  
**R/O Village Koti, Tehsil & Distt. Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-739/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

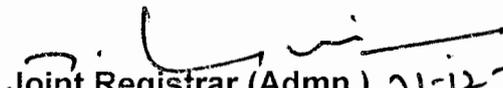
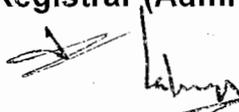
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 51013-18/21 Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baderwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Niaz Ahmed Wani, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

69

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1369 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Nuzhnat Maqbool  
D/O Mohd Maqbool Dar  
R/O Chatterhama, hazratbal, Dar Mohalla, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-740/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

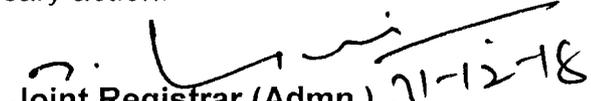
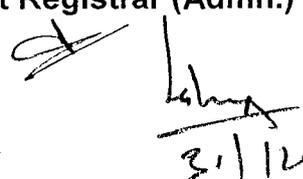
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: S1007-12/LP Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Ms. Nuzhnat Maqbool, Advocate

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

70

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1351 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Naveed Mahmood Ahmad**

**S/O Ab. Gani Sofi**

**R/O H.No.35, Sector-A, Gulbahar Colony, Hyderpora, Bye-Pass, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-741/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

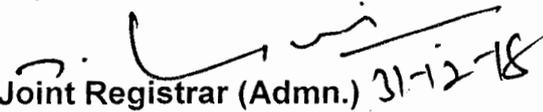
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50897-902/18 Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Naveed Mahmood Ahmad, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

71

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1379 Dated: 04/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Najum Ul Huda**  
**S/O Mohammad Jaffer Akhoon**  
**R/O Sangrah, Tehsil Sankoo, Distt. Kargil (Ladakh)**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-742/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 04-01-19  
Joint Registrar (Admn.)

No: 5/113-18/P Dated: 04/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kargil.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Najum Ul Huda, Advocate**

..... for information and necessary action.

Joint Registrar (Admn.) 04-01-19

72

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1367 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

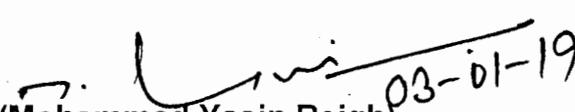
**Ms. Nighat Nelofer**

**D/O Muhammad Munawar Rather**

**R/O Garoora Bandipora, Umer Colony, Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-743/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50994-99/2A Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bandipora.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nighat Nelofer, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

72

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1366 Dated: 03/1/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Nadeem Ul Islam Ganaie**  
**S/O Manzoor Ahmad Ganaie**  
**R/O Audsoo Tailwani, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-744/2018 in the roll of Advocate maintained by this Registry.

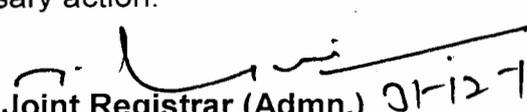
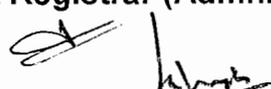
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 01-12-18  
Joint Registrar (Admn.)

No: 50988-93/10 Dated: 03/1/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Nadeem Ul Islam Ganaie, Advocate**  
..... for information and necessary action.

  
Joint Registrar (Admn.) 01-12-18  
  
31/12

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1365 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

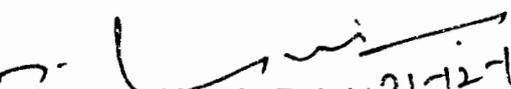
**Mr. Neeraj Lalotra**

**S/O Ruldu Ram**

**R/O W.No.1, Nagri Parole near OLD Water Tank (Mirpur Jaggu), Tehsil  
Nagri Parole, Distt. Kathua.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-745/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

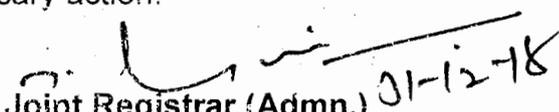
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50982-87/C.P Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Neeraj Lalotra, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 01-12-18

75

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1364 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Nikhal Kotwal**

**S/O Mohan Lal**

**R/O Village Gajoth, Tehsil Bhalla, Distt. Doda**

**A/P H.No.233, Toph Sher Khania, Mehra Mohalla, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-746/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

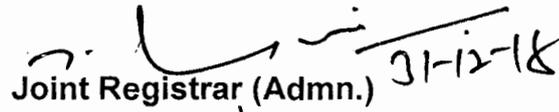
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50976-81/CP Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Bhaderwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bhaderwah
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Nikhal Kotwal, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

76  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

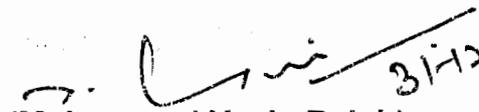
No: 1363 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Nikher Jandyal**  
**S/O Anil Kumar Gupta**  
**R/OW.No.8, H.No.140, Dhar Road, Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-747/2018 in the roll of Advocate maintained by this Registry.

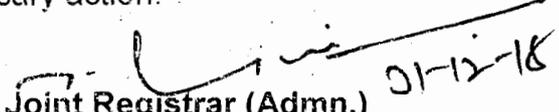
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50970-75/LP Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Nikher Jandyal, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.)

77

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

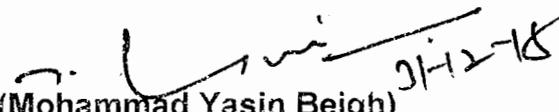
No: 1362 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Neeraj Singh**  
S/O Anchal Singh  
R/O Near Shiv Mandir, Tridwan, Kathua (Hatli), Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-748/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

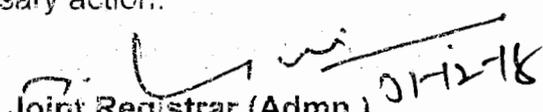
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50964-69/18 Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Neeraj Singh, Advocate**

... for information and necessary action.

  
Joint Registrar (Admn.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

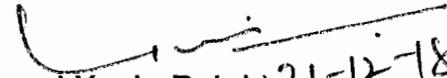
No: 1278 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated **29.12.2018**

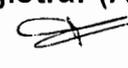
**Ms. Neha Koul**  
D/O Chuni Lal Koul  
R/O H.No.85, Neel Sheel Vihar, Ploura Dock, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-749/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

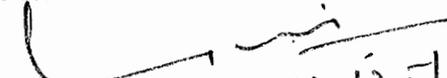
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50234-39/4P Dated: 02/01/2019

  
31/12

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Neha Koul, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

29

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

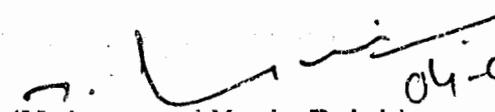
No: 1378 Dated: 04/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Neha Singh**  
D/O S.S. Salathia  
R/O H.No.17, Sector-8, Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-750/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

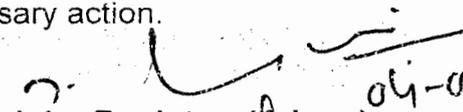
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: S/1107-12/2P Dated: 04/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Neha Singh, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

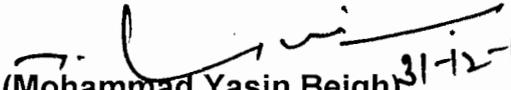
No: 1361 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Nishu Lalotra  
D/O Kamal Singh  
R/O Sarthi Kalan, Rajpura, Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-751/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

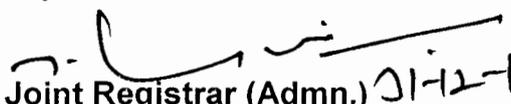
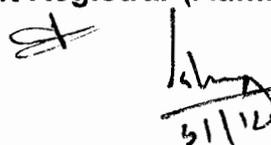
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50958-63/1P Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nishu Lalotra, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1360 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Neha Sharma**  
**D/O Dharamvir Raina**  
**R/O Basti Ram Nagar, Badyal Brahmina, R.S. Pura, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-752/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 01-12-18  
Joint Registrar (Admn.)

No: 50952-57/1A Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Neha Sharma, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 01-12-18

82

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

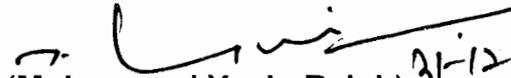
No: 1359 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Owais Shafi**  
**S/O Mohammad Shafi**  
**R/O Gopalpora, Abu Bakar Lane, Tehsil Chadoora, Distt. Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-753/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

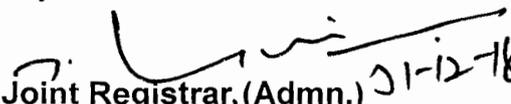
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50946-5/18 Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Owais Shafi, Advocate**

.....for information and necessary action.

  
Joint Registrar, (Admn.) 31-12-18  
  
31/12

83  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

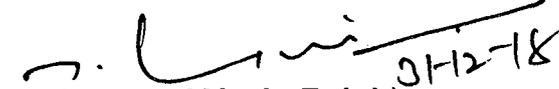
No: 1358 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Ovais Khan Qureshi**  
**S/OVikar Ahmad Khan Qureshi**  
**R/O Khan Mohalla, Gund Adal koot, Tehsil Banihal, Distt. Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-754/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

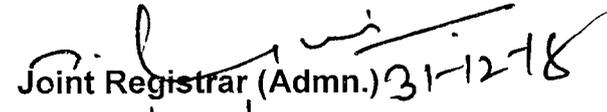
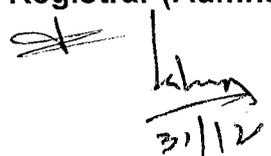
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50940-45/18 Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ovais Khan Qureshi, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1357 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Priyasha Gour**

**D/O Anil Gour**

**R/O H.No.27, Sector-A, Block-C, Gandhi Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-755/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50934-39/18 Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Priyasha Gour, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

BS

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

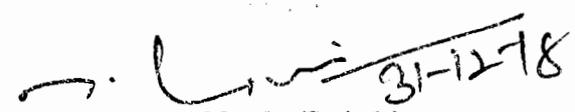
No: 1356 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Pardeep Kumar**  
**S/O Parkash Chand**  
**R/O Badhole, P.O Badhole, Ratti Mitti, Tehsil Ram Nagar, Distt. Udhampur**  
**A/P Baryaf P/O Kashirah, Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-756/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

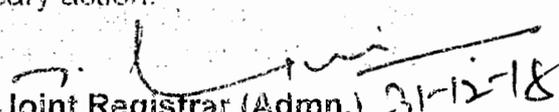
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50928-33/18 Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Pardeep Kumar, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

86

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1355 Dated: 03/1/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Peer Tanveer Ahmad**  
S/O peer Mohd Sharief  
R/O Village Chanjloo, Banihal, Distt. Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-757/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

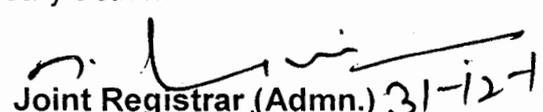
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50921-26/LP Dated: 03/1/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Peer Tanveer Ahmad, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

87

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

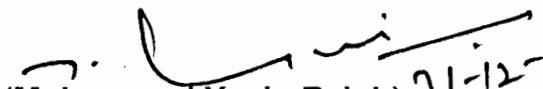
No: 1354 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Priya Sharma**  
**D/O Kuldeep Raj**  
**R/O Mahal Shahan, Tehsil Ramgarh, Distt. Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-758/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

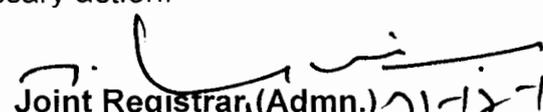
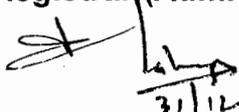
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50 915-2/A Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Priya Sharma, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

68

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

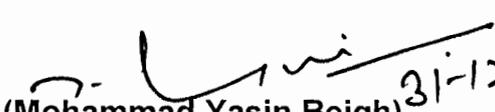
No: 1353 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Pranav Lakhnotra**  
**S/O Parshotam Lakhnotra**  
**R/O H.No.8,Lakhnotra, Gurah Brahmana, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-759/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50909-14/18 Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Pranav Lakhnotra, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

89

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1352 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Pulkit Chrungoo**  
S/O Ashwani Chrungoo  
R/O 65-D, Patoli Magotrian, Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-760/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

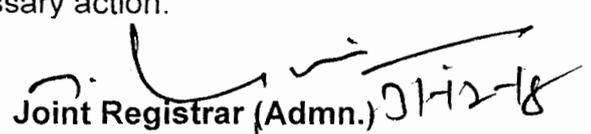
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50903-8/4P Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Pulkit Chrungoo, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

90

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1368 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Parmeshwar Singh Thakur**

**S/O Balbir Singh**

**R/O Village Muthal (Alinbass) Tehsil Ukhral, Distt. Ramban**

**A/P H.No.62, Sec-4, Pamposh Colony, Janipur, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-761/2018 in the roll of Advocate maintained by this Registry.

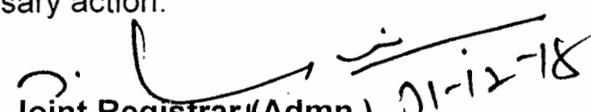
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: S/100-6/L.P Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Parmeshwar Singh Thakur, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

91

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1206 Dated: 02/01/2019

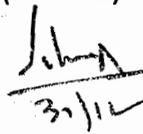
It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Pavit Singh Bali**  
**S/O Rashpal Singh Bali**  
**R/O Kawallion, Dhamnsta, Kawalian, Banihal, Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-762/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

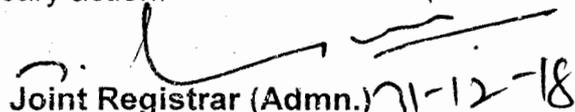
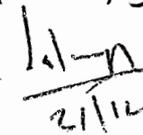
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50404-9/12 Dated: 02/01/2019 \* 

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Pavit Singh Bali, Advocate**

..... for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
\* 

92  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1305 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

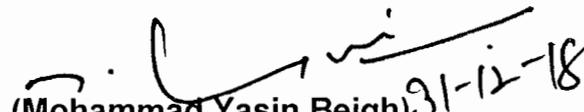
**Mr. Ramesh Chander**

**S/O Kasturi Lal**

**R/O H.No.163, Lane No.3, Ekta Vihar, Kunjwani, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-763/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

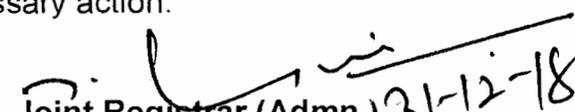
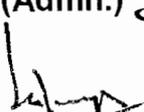
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50398-403/LA Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ramesh Chander, Advocate**

..... for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

93

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

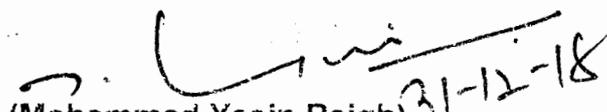
No: 1300 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Rahil Manhas**  
S/O Mohan Singh  
P/O Malli, Tehsil Billawar, Tilla, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-764/2018 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

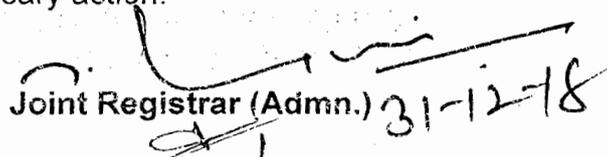
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50366-71/2.P Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rahil Manhas, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

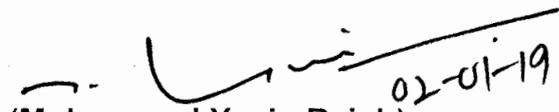
No: 1349 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated .12.2018

**Mr. Rishabh Dev Slathia**  
**S/O Kameshwar Singh**  
**R/O Village/Panchyat Gurha Salathia, Tehsil Vijaypur, Distt. Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-765/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

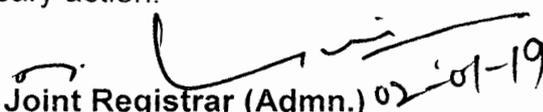
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50859-64/2.P Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rishabh Dev Slathia, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 02-01-19  
  
2/1/19

95

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

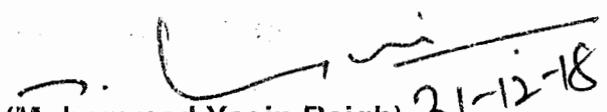
No: 1304 Dated: 02/11/2018

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Raof Abdullah**  
**S/O Mohd Abdullah Bhat**  
**R/O Ahopaison, Maqdam Mohalla, Tehsil Shangus & Distt. Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-766/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

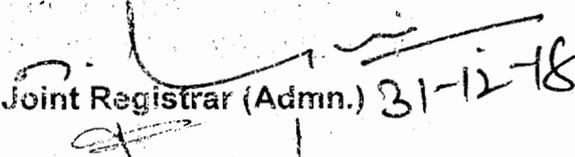
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: S0392-97/p Dated: 02/11/2018

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Raof Abdullah, Advocate**

..... for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1303 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Ruby  
D/O Jangi Mehra  
R/O Sua No.1, Jagial (Gharkhal), Akhnoor, Distt. Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-767/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50386-91/LP Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ruby, Advocate**

.....for information and necessary action.

*(Signature)*  
Joint Registrar (Admn.) 31-12-18  
*(Signature)*  
31/12

97  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1302 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Rajat Kumar**  
**S/O Kuldeep Kumar**  
**R/O Near Police Line, Ward No.1, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-768/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

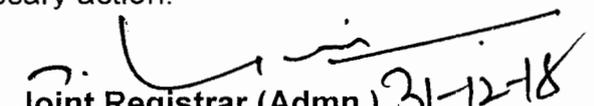
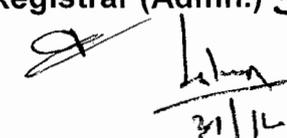
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50380-85/L.P Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rajat Kumar, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

98

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1301 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Randhir Singh**  
**S/O Pawan Singh**  
**R/O Jarnal Panchal, Tehsil Pogal Paristhan, Distt. Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-769/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

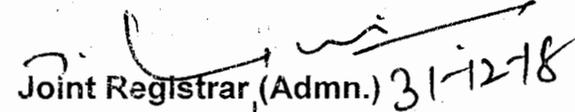
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50374-79/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Randhir Singh, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

99

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1299 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Raj Kumar Kaith**  
S/O Rachpal Ram  
R/O Lane-6, H.No.15, Udheywala nearr KC Law College, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-770/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50360-65/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Raj Kumar Kaith, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

100

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

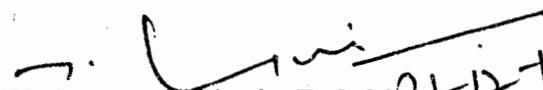
No: 1298 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Rashi Verma**  
**D/O Sham Lal Verma**  
**R/O Ward No.65, Upper Barnai, Village Loharan, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-771/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

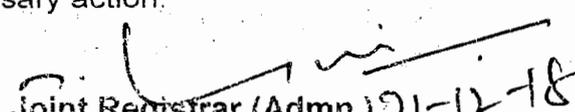
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50354-59/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Rashi Verma, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

101

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

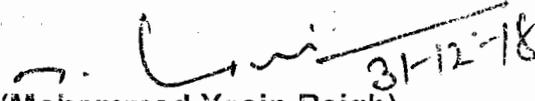
No: 1297 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Rameshwar Padha**  
**S/O Pawan Kumar Padha**  
**R/O Rehal, Tehsil Bishnah, Distt. Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-772/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

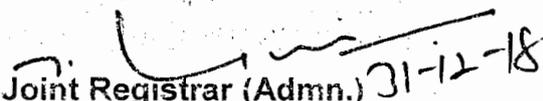
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50348-53/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rameshwar Padha, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1296 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Rohit Jalotra**

**S/O Kanwaljit Jalotra**

**R/O Rangpur Basti near Holy Cross Convent School, R.S. Pura, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-773/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50342-47/P Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rohit Jalotra, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT****NOTIFICATION**No: 1295 Dated: 02/01/2019It is hereby notified that vide High Court Order dated 29.12.2018**Ms. Ritika Choudary**  
**D/O Ramesh Choudary**  
**R/O Barota Camp, P.O Ramgarh, Distt. Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-774/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50336-41/2018 Dated: 02/01/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ritika Choudhary, Advocate**  
.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

109

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1294 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Sanjay Kumar**  
**S/O Ram Lal**  
**R/O Jijote, (Glowth), Tehsil & Distt. Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-775/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50330-35/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, Bhandarwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sanjay Kumar, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

105

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1293 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Shrey Sethi**  
S/O Satya Dev Sethi  
R/O H.No.65-66, Resham Ghar Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-776/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

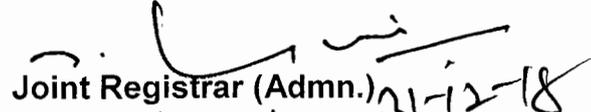
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50324-29/11 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shrey Sethi, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

106  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1320 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Sobyia Manzoor**  
**D/O Manzoor Hussain**  
**R/O Kurhad, Tehsil Koteranka, Rajouri**  
**A/P Raipur Bantalab, Raipur Baganitalab, Bantalab, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-777/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50497502/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sobyia Manzoor, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

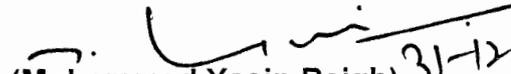
No: 1321 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Sehar Nazir**  
**D/O Nazir Ahmad Sofi**  
**R/O Solina Bazaar, Silk Factory, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-778/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

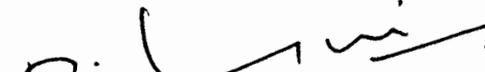
No: 50503-8/LP Dated: 02/01/2019

  
31/12

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sehar Nazir, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

108

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1322 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Seerat Latief**  
**D/O Mohd Latief Dar**  
**R/O Wanbal, Rawalpura near Railway Track, Chanpora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-779/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

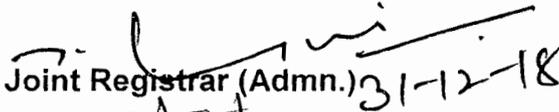
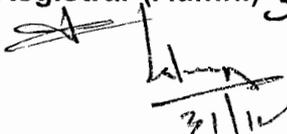
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50509-14/28 Dated: 02/01/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Ms. Seerat Latief, Advocate

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1319 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Syed Abid**  
**S/O Syed Rafiq Ahmad**  
**R/O Magam, A/P Neelipora, Handwara**  
**A/P Shah Mohalla, Ahmad Nagar, 90feet road, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-780/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*(Signature)*  
**(Mohammad Yasin Beigh) 31-12-18**  
**Joint Registrar (Admn.)**

No: 50488-7/p Dated: 02/01/2019

*(Signature)*  
**31/12**

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Handwara/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Handwara.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Syed Abid, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Joint Registrar (Admn.) 31-12-18**  
*(Signature)*  
**31/12**

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Joint Registrar (Admn.)  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1318 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Syed Zahoor Ul Islam**  
**S/O Syed Habibullah Shah**  
**R/O Takiya Khurhama (Lolab), Lalpora, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-781/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50482-87/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupwara.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Syed Zahoor Ul Islam, Advocate**  
.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

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# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1317 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Shazana Farhat Amin**  
**D/O Sheikh Mohd Amin**  
**R/O Gousia Colony, Bemina, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-782/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50476-8/18 Dated: 02/01/2017

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shahzana Farhat Amin, Advocate**  
.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1316 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29-12-2018

**Mr. Syed Mushtaq Ahmad**  
S/O Syed Mohd Nayeem  
R/O E/2, Old B.C. Road, Government Qtrs. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-783/2018 in the roll of Advocate maintained by this Registry.

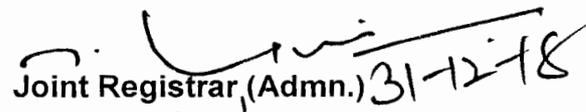
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50470-78/21 Dated: 02/01/2019   
31/12

### Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Syed Mushtaq Ahmad, Advocate**  
..... for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

113

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1315 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Sawan Nayyar**  
S/O Sunil Nayyar  
R/O H.No.12, New Rehari, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-784/2018 in the roll of Advocate maintained by this Registry.

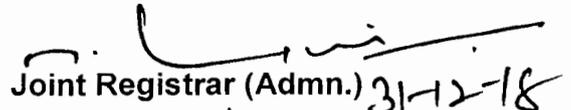
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50464-69/K Dated: 02/01/2019   
31/12

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sawan Nayyar, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

114

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1314 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29-12-2018

**Mr. Susheel Sharma**  
S/O Brij Lal  
R/O Baradian, P/O Kharodian, Tehsil & Distt. Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-785/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50458-63/2019 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Susheel Sharma, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1346 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Sohith Lalhal**  
**S/O Ravinder Kumar**  
**R/O Bani, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-786/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

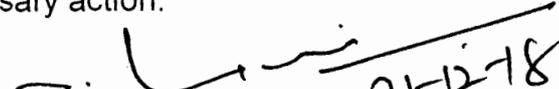
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50654-59/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sohith Lalhal, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1345 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29-12-2018

**Mr. Showkat Ahmad Dar**  
**S/O Assad Ullah Dar**  
**R/O Batwina, Bagwanpora, Tehsil Wakura, Distt. Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-787/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

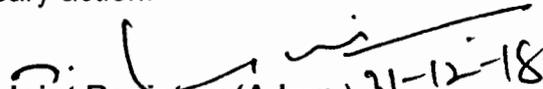
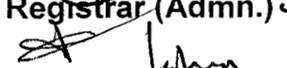
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50648-53/LP Dated: 02/01/2019

  
31/12

### Copy forwarded to the:

1. Principal District & Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ganderbal.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Showkat Ahmad Dar, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1344 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Shubika Sharma**  
**D/O Vinay Sharma**  
**R/O H.No.11, East Ext. Sec-1A, Trikuta Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-788/2018 in the roll of Advocate maintained by this Registry.

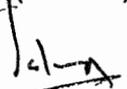
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50642-47/18 Dated: 02/01/2019 \*

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shubika Sharma, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

118

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1343 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29-12-2018

**Mr. Sanveer Singh**

**S/O Nath Ram**

**R/O Thana Dessa, P.O Gai Dessa, Tehsil Bhagwah, Distt. Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-789/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

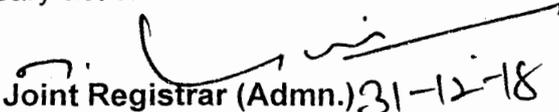
31-12-18

No: 50636-41/2018 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bhandarwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sanveer Singh, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

31-12-18

31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

119

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1342 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Sanchi Gupta**  
**D/O Yash Paul Gupta**  
**R/O H.No.222, Sec-6, Channi Himmat, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-790/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

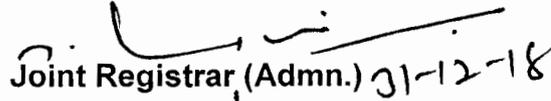
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50630-35/18 Dated: 02/01/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sanchi Gupta, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1341 Dated: 02/11/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Shubam Sharma**  
S/O Kishore Kumar Sharma  
R/O H.No.182, Rani Talab, Digiana, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-791/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50624-29/18 Dated: 02/11/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shubam Sharma, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)

121

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1279 Dated: 02/01/2019

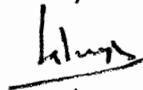
It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Shubham Gupta**  
S/O Vipan Gupta  
R/O Village Kirpalpur, Tehsil Mandal, Disst. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-792/2018 in the roll of Advocate maintained by this Registry.

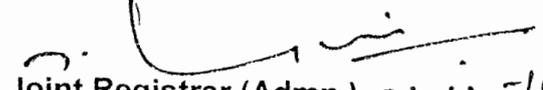
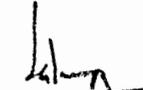
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50240-45/21 Dated: 02/01/2019 \*   
31/12

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shubham Gupta, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
\*   
31/12

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

122  
**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1280 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Swati Choudhary**

**D/O Inder Singh**

**R/O Amar Villa, behind BSNL Exchange, Upper Gadi Garh, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-793/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

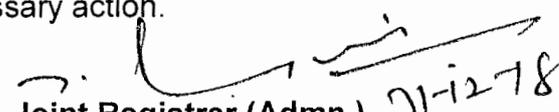
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50246-51/2 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Swati Choudhary, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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123

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

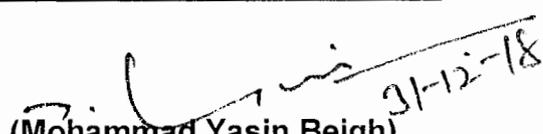
No: 1281 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Supriya Pandita**  
**D/O Ramesh Kumar Pandita**  
**R/O 51, Extension, Janipur Colony, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-794/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

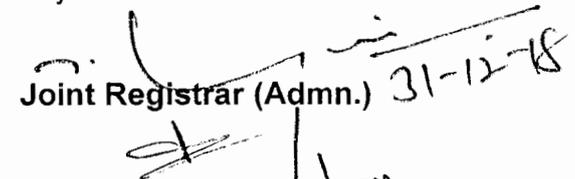
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50252-57/2P Dated: 02/01/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Supriya Pandita, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

124

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

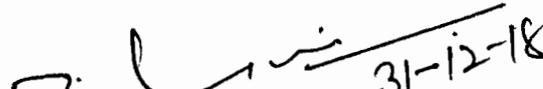
No: 1282 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Sonika Majotra  
D/O Bishan Dass  
R/O Meshian, P.O Rattian, Tehsil R.S. Pura, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-795/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

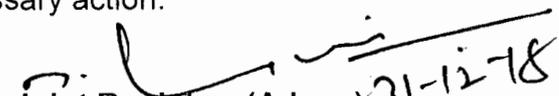
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.) 31-12-18

No: 50258-03/2P Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sonika Majotra, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

125

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1283 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Sarfraz Ahmed**  
**S/O Allaha Ditta**  
**R/O Village Chhajla, Tehsil Mankote, Mendhar, Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-796/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50264-69/2019 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sarfraz Ahmed, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1377 Dated: 04/01/2019

It is hereby notified that vide High Court Order dated **29.12.2018**

**Mr. Sanjeev Kumar**  
**S/O Sh. Durga Dass**  
**R/O Godher Khalsa, P/O Bhambla, Tehsil & Distt. Reasi**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-797/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)  
04-01-19

No: 51101-6/2.P Dated: 04/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sanjeev Kumar, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)  
04-01-19

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1284 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Saliqa Sheikh**  
D/O Masood Ahmed Sheikh  
R/O Passri, Bhaderwah, Doda  
A/P 5-A, Lane No.2, Bwani Nagar, Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-798/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50270-8/12/18 Dated: 02/1/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Bhaderwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bhaderwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Saliqa Sheikh, Advocate**  
.....for information and necessary action.

Joint Registrar (Admn.)

128

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

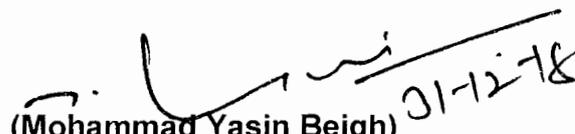
No: 1285 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Suveer Sharma**  
**S/O Ram Saroop Sharma**  
**R/O H.No.66, W.No.13, Tehsil Haveli, Power House, Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-799/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

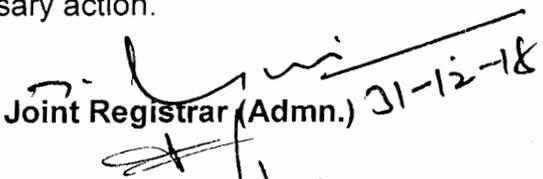
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50276-21/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Suveer Sharma, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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129

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1286 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Sumit Khajuria**  
S/O Kuldeep Khajuria  
R/O 57, Keran Ban Talab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-800/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

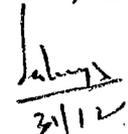
  
(Mohammad Yasin Beigh) 01-12-18  
Joint Registrar (Admn.)

No: 50282-87/18 Dated: 02/01/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sumit Khajuria, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 01-12-18  
  


# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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130

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

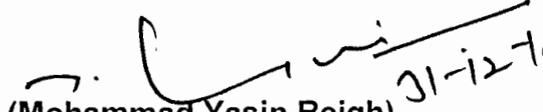
No: 1287 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Shabnam Singh**  
**D/O Raj Singh**  
**R/O Ward No.15, Patel Nagar near J&K Bank, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-801/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50288-93/4 Dated: 02/01/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shabnam Singh, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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131

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

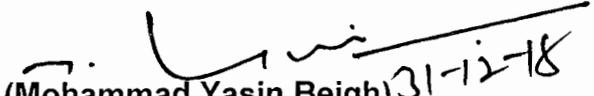
No: 1288 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Shahzada Saleem**  
**S/O Mohd Shafi Shah**  
**R/O Gulshan Colony Allochi Bagh, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-802/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

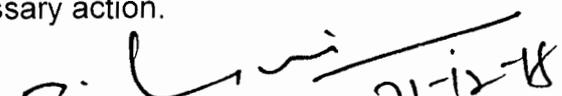
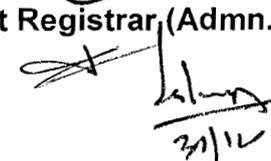
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50294-99/21 Dated: 02/01/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shahzada Saleem, Advocate**

.....for information and necessary action.

  
Joint Registrar, (Admn.) 31-12-18  
  
31/12

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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132

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

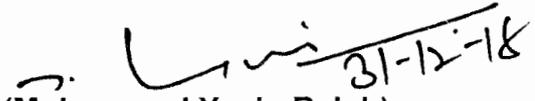
No: 1289 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Tajamul Nayeem**  
**S/O Ab Rashid Bhat**  
**R/O Khana Gund, New Colony, Aripal, Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-803/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

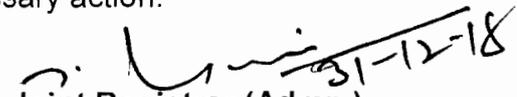
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: SO300-5/2P Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tajamul Nayeem, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

  
31/12

123

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1290 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Ms. Tasleem Bano**  
**D/O Sadiq Ali**  
**R/O Malik Market, Channi Rama, Shanker Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-804/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50306-11/2-18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J & K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Tasleem Bano, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

134

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1291 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Ummar Ayoub Qazi**

**S/O Mohd Ayoub Qazi**

**R/O W.No.5, Mohalla Gazian, Dara Dullian, Tehsil Haveli, Distt. Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-805/2018 in the roll of Advocate maintained by this Registry.

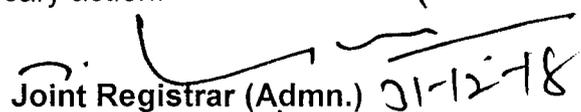
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50312-17/18 Dated: 02/01/2019 \* 31/12

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ummar Ayoub Qazi, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
\* 31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1348 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated **12.2018**

**Mr. Urgain Dorjay**  
**S/O Tundup Paljor**  
**R/O Urfi Pipiting, Tehsil Zanskar, Distt. Kargil**  
**A/P Talaḥ Tillo, Shanker Vihar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-806/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50853-50/P Dated: 03/01/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Kargil/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kargil.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Urgain Dorjay, Advocate**  
.....for information and necessary action.

Joint Registrar (Admn.)

126  
**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1292 Dated: 02/01/2019

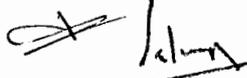
It is hereby notified that vide High Court Order dated **12.2018**

**Ms. Ujala Tabassum  
D/O Shabir Ahmed  
R/O V.P.O, Sialna, Tehsil Ramkot, Distt. Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-807/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

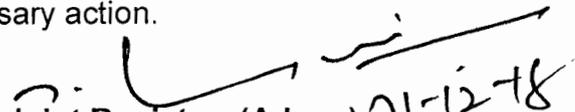
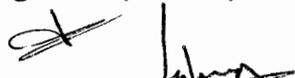
  
(Mohammad Yasin Beigh) 21-12-18  
Joint Registrar (Admn.)

No: 50318-23/KP Dated: 02/01/2019   
31/12

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ujala Tabassum, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 21-12-18  
  
31/12

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 1312 Dated: 02/1/2019

It is hereby notified that vide High Court Order dated **29.12.2018**

**Mr. Vaasu Vilakshan Pachnanda**  
**S/O Upender Kumar Pachnanda**  
**R/O H.No.408, Sector-5, Channi Himmat, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-808/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50440-45/18 Dated: 02/1/2019

### Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Vaasu Vilakshan Pachnanda, Advocate**  
.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

138

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1311 Dated: 02/11/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Vipul Sharma**  
**S/O Kulbhushan Sharma**  
**R/O H.No.106, Padha Street, Purani Mandi, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-809/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

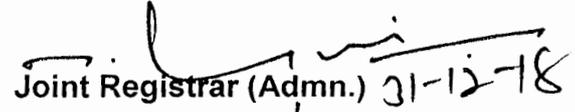
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50434-37/18 Dated: 02/11/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Vipul Sharma, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1347 Dated: 03/01/2019

It is hereby notified that vide High Court Order dated dated **12.2018**

**Ms. Versha Anthal  
D/O Deepak Chand  
R/O Ladhwal House, Batote, Ramban  
A/P Sec.3, H.No.4, Pandoka Colony, Plaoura, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-810/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 02-01-19  
Joint Registrar (Admn.)

No: 50847-52/19 Dated: 03/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Versha Anthal, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.)

140

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

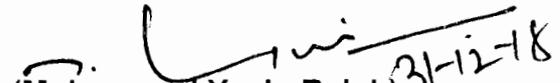
No: 1310 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Vishal Kumar**  
**S/O Varinder Kumar Bhagat**  
**R/O P.O Nodi Nala, Indrala, Tehsil Tathri, Distt. Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-811/2018 in the roll of Advocate maintained by this Registry.

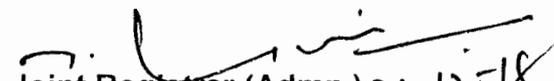
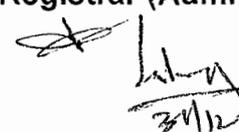
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50428-33/18 Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Vishal Kumar, Advocate**  
.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

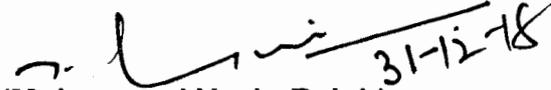
No: 1309 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Vikas Badhoria**  
**S/O Shobha Ram**  
**R/O Village Amowal, Tehsil Vijaypur, Distt. Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-812/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

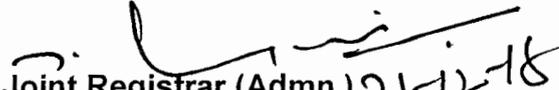
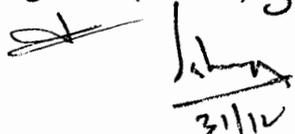
  
(Mohammad Yasin Beigh)  
Joint Registrar (Admn.)

No: 50422-57/A Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Vikas Badhoria, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12

142

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1308 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Yaweer Ali Mir**  
S/O Gh. Hussan Mir  
R/O Patwaw, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-813/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50416-21/2P Dated: 02/01/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Yaweer Ali Mir, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.) 31-12-18

66, 47

143

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1307 Dated: 02/01/2019

It is hereby notified that vide High Court Order dated 29.12.2018

**Mr. Zeeshan Tariq**  
**S/O Mohd Tariq Malik**  
**R/O Daraba Juzvi, P.O Samoi, Tehsil Surankote, Distt. Poonch.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-814/2018 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

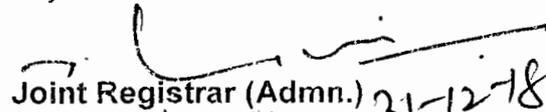
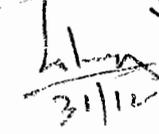
  
(Mohammad Yasin Beigh) 31-12-18  
Joint Registrar (Admn.)

No: 50410-15/18 Dated: 02/01/2019

**Copy forwarded to the:**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Zeeshan Tariq, Advocate**

.....for information and necessary action.

  
Joint Registrar (Admn.) 31-12-18  
  
31/12